

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 702 of 2020

IN THE MATTER OF:

Rupinder Singh Gill

...Appellant

Versus

**Three C Universal Developers Pvt. Ltd.
Through RP**

...Respondent

Present:

For Appellant :

**Mr. Krishnendu Datta, Senior Advocate with
Ms. Prachi Johri, Advocate**

For Respondent :

**Mr. Rishi Kapoor, Mr. Rakesh Kr. Gupta, Mr. Satish
Rai and Mr. Abhay Kaushik, Advocates
Mr. Ravind Gaudana, Advocate for R-2**

ORDER

(Through Virtual Mode)

25.09.2020 Pleadings are complete. Learned counsels for the parties may file their short written submissions, not exceeding three pages, within two weeks.

List the Appeal 'for Admission (After Notice)' on **9th November, 2020**.

Meanwhile, the interim directions to be continued. Insofar as the impugned order relates to handing over of shares, the same shall be subject to the outcome of the appeal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**